

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Tuesday 20<sup>th</sup> day of November Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)  
THE HON'BLE MR. P. MADHAVAN, MEMBER (J)

O.A. 310/1560/2017

B. Rajamanickam,  
S/o. A. Bose, aged about 33 years,  
Residing at F-3, Kurinji Flats, Murugan Nagar I Street,  
Adambakkam,  
Chennai-600 088.

....Applicant

(By Advocate: M/s. Sai Bharat & Illan)  
Versus

1. The Union of India represented by  
The Secretary to Government,  
Ministry of Commerce & Industries,  
Department of Industrial Policy & Promotion,  
New Delhi;
2. The Controller General of Patents Designs and Trade Marks,  
Boudhik Sampada Bhavan,  
S.M. Road, Antop Hill,  
Mumbai- 400 037;
3. The Assistant Registrar of Trade Marks &  
Geographical Indications/Head of the Office  
I.P. Building, G.S.T. Road,  
Guindy, Chennai- 600 032;
4. Mrs. Rema Srinivasan Iyengar,  
Assistant Registrar of Trade Marks & Geographical Indications  
I.P. Building, G.S.T. Road,  
Guindy,  
Chennai- 600 032.

...Respondents

(By Advocate: Mr. M. Kishore Kumar  
Mr. R. Iyyappan)

**O R A L   O R D E R**

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard learned counsel for the applicant and Mr M. Kishore Kumar, Ld.

Counsel for Respondents 1-3. No representation for Mr. R. Iyyappan, Ld.

Counsel for the fourth respondent.

2. Applicant has filed this OA seeking the following reliefs:-

"to call for the records on the file of the second respondent relating to the impugned order of transfer order No. Ref.No.CG/TMR/CGPDTM/2017/2013 dated 28.09.2017 and quash the same."

3. It is noted that this Tribunal by an order dated 06.10.2017 had directed status quo to be maintained till next date of hearing and the interim order has continued since.

4. Learned counsel for the respondents would submit that the respondents are considering the applicant's request for retention at Chennai in the facts and circumstances of the case and, therefore, time may be allowed for them to decide the matter finally.

5. Learned counsel for the applicant would submit that he had no objection to this prayer as also a disposal of the OA on this basis subject to the interim order being continued till a final decision is taken by the respondents.

6. Keeping in view the aforesaid submissions of counsel on both sides, the respondents are directed to take a final decision on the request of the

applicant to be retained at Chennai within a period of one month from the date of receipt of copy of this order. Interim order of this Tribunal dated 06.10.2017 shall continue till then.

7. OA is disposed of in the above terms. Needless to say that if the decision is adverse to the applicant, he shall be at liberty to file a fresh OA if there is sufficient cause of action and if so advised. No costs.

(P. MADHAVAN)  
MEMBER (J)

(R. RAMANUJAM)  
MEMBER (A)

20.11.2018

Asvs